The Punjab Repealing Act, 1961

Act 31 of 1961

Keyword(s):
Act to Repeal State Laws
THE PUNJAB REPEALING ACT, 1961  
(PUNJAB ACT NO. 31 OF 1961)  
ARRANGEMENT OF SECTIONS

Sections
1. Short title.
2. Repeal of certain enactments.
THE PUNJAB REPEALING ACT, 1961
(PUNJAB ACT NO. 31 OF 1961)

[Received the assent of the Governor of Punjab on the
13th October, 1961, and first published in the
Punjab Government Gazette (Extraordinary)
of the 18th October, 1961.]

AN

ACT
to repeal certain enactments.

Be it enacted by the Legislature of the State of Punjab in the Twelfth
Year of the Republic of India as follows:—

1. This Act may be called the Punjab Repealing Act, 1961.

2. The enactments specified in the Schedule are hereby
repealed.

3. The repeal by this Act of any enactment shall not affect
any other enactment in which the repealed enactment has been applied,
incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or
consequences of anything already done or suffered, or any right, title,
obligation or liability already acquired, accrued or incurred, or any
remedy or proceeding in respect thereof, or any release or discharge of or
from any debt, penalty, obligation, liability, claim or demand, or any
indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established
jurisdiction, form or course of pleading, practice or procedure, or existing
usage, custom, privilege, restriction, exemption, office or appointment,
notwithstanding that the same respectively may have been in any manner
affirmed, or recognised or derived by, in or from any enactment hereby
repealed;

nor shall the repeal by this Act of any enactment revive or restore
any jurisdiction, office, custom, liability, right, title, privilege, restriction,
exemption, usage, practice, procedure or other matter or thing not now
existing or in force.

1. For Statement of Objects and Reasons, see Punjab Government Gazette
### THE SCHEDULE
*(See section 2)*

<table>
<thead>
<tr>
<th>Year</th>
<th>Number</th>
<th>Short title</th>
</tr>
</thead>
<tbody>
<tr>
<td>1956</td>
<td>10</td>
<td>The Pepsi Backward Classes (Reservation of Services) Act, 1956.</td>
</tr>
</tbody>
</table>

#### PEPSI ACTS

<table>
<thead>
<tr>
<th>Year</th>
<th>Number</th>
<th>Short title</th>
</tr>
</thead>
<tbody>
<tr>
<td>2005</td>
<td>XII</td>
<td>The Patiala and East Punjab States Union Industrial Disputes Ordinance, 2005 Bk.</td>
</tr>
<tr>
<td>1941</td>
<td>31</td>
<td>Ijlas-I-Khas Order, dated 5th November, 1941, regarding erection of any building by any person or persons of a community and any addition, extension or alteration thereto to be made with sanction of Ijlas-I-Khas.</td>
</tr>
<tr>
<td>1946</td>
<td>25</td>
<td>Ijlas-I-Khas Order, dated 27th July, 1946, making available medicines during the hours of night.</td>
</tr>
</tbody>
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#### PUNJAB ACT

<table>
<thead>
<tr>
<th>Year</th>
<th>Number</th>
<th>Short title</th>
</tr>
</thead>
<tbody>
<tr>
<td>1936</td>
<td>1</td>
<td>The Punjab Criminal Procedure (Election Offences) Amendment Act, 1936.</td>
</tr>
</tbody>
</table>